

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 265/MP/2024

Subject : Petition under section 62 and 79(1) (a) of the Electricity Act, 2003 read with Regulation 22 and Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking condonation of delay of Twenty-Four (24) months in declaring commercial operation date of tubed coal mines and approval of input price of coal supplied from tubed open cast coal mine for the period from date of commercial operation i.e., 1.4.2024 to 31.3.2029.

Petitioner : DVC

Respondent : BRPL and 10 others

Date of Hearing : **17.4.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Buddy Ranganathan, Senior Advocate, BRPL and BYPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the reply and rejoinder have been filed and requested for grant of interim tariff. He further submitted that a copy of the Income Tax Return, in support of the tax rate claimed for the purpose of grossing up of Return on Equity (RoE), has been submitted in a sealed cover and requested that an order may be reserved in the matter.

2. The learned senior counsel for BRPL and BYPL submitted that they have already filed a preliminary reply in the matter and do not wish to file any further reply.

3. After hearing the parties, the Commission directed the Petitioner to submit the following additional information, on or before **6.5.2026**, on an affidavit, after serving a copy to the Respondents:

a) Justification for variation between item-wise cost and total cost in the original Investment Approval (IA) and Revised Cost Estimate (RCE), if any;

b) Details along with justification of the relevant heads under which the additional capitalisation (add-cap) works are covered in the IA/RCE, along with approval for any increased cost;



c) Copy of the Investment Approval (IA) and Revised Cost Estimate (RCE), duly approved by the Petitioner's Board of Directors, along with an item-wise detailed break-up in conformity with Tariff Form-B, including applicable formulae and proper linkage, to be submitted in Excel format.

4. The Respondents may file a reply, on or before **28.5.2026**, after serving a copy to the Petitioner, who may, thereafter file its rejoinder, if any, by **11.6.2026**.
5. Subject to above, an order in the matter was reserved.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

